

GOVERNMENT OF INDIA
DEPARTMENT OF SPACE

RAJYA SABHA
UNSTARRED QUESTION NO. 3168

TO BE ANSWERED ON THURSDAY, MARCH 22, 2018

FRAMING OF NATIONAL SPACE ACT

3168. SHRI MD. NADIMUL HAQUE:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that India is the only country which has indigenous launch capability, yet without a National Space Law;
- (b) whether the Department has taken any steps to frame a National Space Act and if so, by when; and
- (c) the manners in which the private companies, that manufacture satellite systems, follow a license protocol in the absence of a law?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG &
PENSIONS AND IN THE PRIME MINISTER'S OFFICE

(DR. JITENDRA SINGH):

- (a) No Sir.
- (b) Yes Sir. Department has framed a draft version of National Space Act. Presently the draft is undergoing the process of analyzing Public comments and Inter-ministerial consultations, after which it will be put up for Cabinet approval.
- (c) Private companies that manufacture satellite systems, follow the established rules and regulations of Government of India for manufacturing sector.
